

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

(2)

O.A. No. 446/1994

New Delhi, dated the 7th March, 1994.

Hon'ble Mr. N.V. Krishnan, Vice Chairman (A)

Hon'ble Mr. B.S. Hegde, Member (Judicial)

Shri Ram Bilas  
R/o C/o Shri S.K. Dhar,  
4014/16, Bagchi Ram Chander,  
Pahar Ganj, N/Delhi

... Applicant

(By Advocate Sh. Mahesh Srivastava )

Versus

1. Chairman, Railway Board,  
Govt. of India, Rail Bhavan,  
New Delhi.
2. Genl. Manager, North Eastern Railway,  
Gorakhpur (U.P.)
3. Divisional Railway Manager (E)?  
N.E. Railway, Izzat Nagar (UP)

... Respondents

ORDER (ORAL)

(Hon'ble Mr. N.V. Krishnan, Vice Chairman (A))

We have heard the 1st. counsel for the applicant.

The applicant has challenged the order dated 22.9.93 (Ann. A) by which the petition dated 28.3.89 which was required to be considered by the respondents in terms of judgement of this Tribunal/has been considered and rejected.

/ delivered on  
10-4-92 (Ann. B)

The applicant has now put up a new ground namely that in similar case relief have been given by the Supreme Court in UOI & Ors V/s R. Reddiappa and others SLR Vol. 90 1993 (4) page 794 )

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(3)

We are of the view, that in the first instance the applicant should approach the respondents and seek relief based on this Supreme Court Judgement and in case such relief ~~is not~~ <sup>is</sup> granted, it is open to him to approach this Tribunal. We, therefore, find that this O.A is premature and dismissed at the admission stage.

*B.S. Hegde*  
(B.S. Hegde)

Member (J)

*N.V.Krishnan*  
1.2.84  
(N.V.Krishnan)  
Vice Chairman (A)

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